

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 212
IB-186/ND/2020**

**IN THE MATTER OF:
Mrs. Gurveen Kaur**

...PETITIONER

Vs.

M/s. CAPL Hotels and Spa Pvt. Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 05.03.2020

Coram:

**SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C. :Mr. Parminder Singh and Mr.
Simranjit Singh, Advocates**

For the Respondent/ Corporate-debtor :

ORDER

Heard the submissions made by the counsel for the petitioner. No one has appeared on behalf of the corporate debtor. Last chance is given to the corporate debtor to file the reply. Post the matter to 15th April, 2020

**(V.K. Subburaj)
Member (T)**

**(Abni Ranjan Kumar Sinha)
Member (J)**